

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO. II

Excise Appeal No. 460 of 2008

(Arising out of Order-in-Appeal No. PIII/PAP/123/07 dated 29.01.2008 passed by the Commissioner of Central Excise (Appeals), Pune-III.)

M/s. Resource Engineering Pvt. Ltd.Appellant

VERSUS

Commissioner of Central Excise, Pune-IIIRespondent

APPEARANCE:

Shri Anil Balani, Advocate for the Appellant

Shri N. N. Prabhudesai, Supdt., Authorised Representative for the Respondent

CORAM:

HON'BLE MR. SANJIV SRIVASTAVA, MEMBER (TECHNICAL)
HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

FINAL ORDER NO. A/86654 / 2021

Date of Hearing: 09.08.2021
Date of Decision: 09.08.2021

PER: BENCH

When the matter was called for hearing today, learned Counsel for the appellant submits that the appellant has opted under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 Certificate and requests for withdrawal of this appeal.

2. Considering the request made by learned Counsel the appeal is dismissed as withdrawn.

(Pronounced in the open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

Prasad